

ITEM NO.16

Court 1 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.5476/2021

(Arising out of impugned final judgment and order dated 23-07-2021 in WPCR No. 444/2021 passed by the High Court of Chhattisgarh at Bilaspur)

GURJINDER PAL SINGH

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89865/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.89867/2021-EXEMPTION FROM FILING O.T., IA No. 100030/2021 - EXEMPTION FROM FILING O.T. & IA No. 97714/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 5477/2021 (II-C)

(FOR ADMISSION and I.R. and IA No.89874/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.89876/2021-EXEMPTION FROM FILING O.T.)

Date : 26-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

For Petitioner  
in SLP(Crl.)  
No.5476/21

Mr. Fali S. Nariman, Sr. Adv.  
Mr. Abhishek Amritanshu, Adv.  
Mr. Amit Pawan, AOR  
Mr. Subhash Sharma, Adv.  
Mr. Hassan Zubair Waris, Adv.  
Mr. Samir Ali Khan, Adv.  
Mr. Akshat Srivastava, Adv.  
Ms. Shivangi, Adv.

For Petitioner  
in SLP(Crl.)  
No.5477/2021

Mr. Vikas Singh, Sr. Adv.  
Mr. Abhishek Amritanshu, Adv.  
Mr. Amit Pawan, Adv.  
Mr. Subhash Sharma, Adv.

Mr. Hassan Zubair Waris, Adv.  
Mr. Samir Ali Khan, Adv.  
Mr. Akshat Srivastava, Adv.  
Ms. Shivangi, Adv.

For Respondent(s)

For State of Chhattisgarh  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Rakesh Dwivedi, Sr. Adv.  
Mr. S.C. Verma, Sr. Adv./AG  
Mr. Sumeer Sodhi, AOR  
Mr. Abhishek Lalwani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

We have heard Mr. Fali S. Nariman, learned Senior counsel appearing for the petitioner in Special Leave Petition (Crl.) No.5476 of 2021, Mr. Vikas Singh, learned Senior counsel appearing for the petitioner in Special Leave Petition (Crl.) No.5477 of 2021, Mr. Mukul Rohatgi, learned Senior counsel and Mr. Rakesh Dwivedi, learned Senior counsel appearing for the State of Chhattisgarh.

Exemptions are allowed.

Issue notice in both the matters returnable after four weeks.

Learned Senior counsel appearing for the State of Chhattisgarh accept and waive formal notice on behalf of the said State.

In the meantime, the State is directed not to arrest the petitioner in both the matters until further orders.

The petitioner is directed to participate in the inquiry/investigation and fully cooperate with the investigating agency without fail.

The Respondents are permitted to meanwhile file counter affidavit(s) in the matters.

List the matters after the filing of the counter affidavit(s).

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)